

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 602  
IB-636/ND/2023

**IN THE MATTER OF:**  
**M/s. I Pack Solutions**

**...PETITIONER**

**Vs.**

**M/s. Xtractpro Seating Pvt Ltd**

**...RESPONDENT**

**Section**  
**U/s 9 of IB Code, 2016**

**Order delivered on 09.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor** :Adv. Bharat Arora, Adv. Hardik Nagpal & Adv. Lakshay Raheja.

**For the Respondent/Corporate Debtor** :Adv. Karuna Sharma.

**ORDER**

Heard the Ld. Counsel on behalf of the Operational Creditor and Ld. Counsel on behalf of the Corporate Debtor. Both the sides may file their written submissions along with judicial precedents, within a period of 10 days. List the matter on **07.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**